

From :- Dua Trading Company
Nuh (Mewat).

To
The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.
Email ID:- judicial-ngt@gov.in

Sub. - **Status Report of Dua Trading Company in compliance of Order dated 12.12.2022 passed by Hon'ble NGT, in the matter of Akhtar V/S State of Haryana in O.A No 499 of 2022**

R/Sir,

In this connection, it is submitted that the Hon'ble Tribunal vide order dated 12.12.2022 in the matter of O.A No 499 of 2022 titled as Akhtar V/S State of Haryana & Ors has directed.

In compliance of said orders, status report of Dua Trading Company in compliance of Order dated 12.12.2022 passed by Hon'ble NGT, in the matter of Akhtar V/S State of Haryana in O.A No 499 of 2022 is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

شہناز علی

For DUA TRADING CO

Shehnaz Ali W/o Sh. Liyakat Ali
Resident of Kanwarsika (Partner)
For:- M/s Dua Trading Company
Respondent No. 5

Status Report of Dua Trading Company in compliance of Order dated 12.12.2022 passed by Hon'ble NGT, in the matter of Akhtar V/S State of Haryana in O.A No 499 of 2022

The Hon'ble NGT has passed Orders dated 12-12-2022 in O.A. No. 499 of 2022 as under :-

"In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Haryana through Chief Secretary, Government of Haryana, (2) the Principal Chief Conservator of Forests (HoFF), Government of Haryana, (3) HSPCB, (4) the Deputy Commissioner, Mewat at Nuh, and (5) the Project Proponent- M/s DuaTrading Company, who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application. Respondent no. 3 has already appeared before this Tribunal through counsel. Notices be issued to respondents No. 1, 2, 4 and 5 requiring them to file their reply/response within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. Notice be served on the Project Proponent- M/s Dua Trading Company through the Deputy Commissioner, Mewat at Nuh and for this purpose notice issued to the Project Proponent be sent to the Deputy Commissioner, Mewat at Nuh by E-mail for getting service of the same effected on it and sending his report in this regard. In view of the facts and circumstance of the case, we also consider personal appearance of the Divisional Forest Officer and Deputy Commissioner, Mewat at Nuh before this Tribunal physically or through VC on the next date of hearing to be essential for producing the relevant record and assisting this Tribunal in just and proper adjudication of the questions involved

in the case and they are accordingly directed to remain present before this Tribunal physically or through VC on that date. A copy of this order be sent to the Divisional Forest Officer and Deputy Commissioner, Mewat at Nuh by email for requisite compliance"

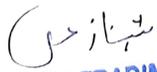
In the compliance of the orders of the Hon'ble National Green Tribunal, it is submitted that we have taken a land on lease from petitioner's brothers and petitioner was also interested that his land also taken on lease by our company but we were not having requirement of more land hence due to that he had submitted a false, baseless and fabricated complaint in Hon'ble National Green Tribunal, New Delhi.

Sir, we have already shifted our tools and other material from the site mentioned in complaint to Khewat No. 51 Khata No. 64 Mustkil No. 10 Kila No. 10/2/2, Indri, District – Nuh (Photographs attached as **Annexure –A** and copy of Rent Deed attached as **Annexure – B**). Further, it is submitted that there is not any interest in pervious land mentioned in the complaint and no tool and any other material left on previous site. We have cleared the site and handed over to owners.

The report is submitted to Hon'ble Green Tribunal for record and further consideration please.

Place : Nuh (Mewat)

Date : 5-5-2023


For DUA TRADING CO
Respondent No. 5

M/s Dua Trading Company

Photographs of site mention in compliant (Village Raisika, Tehsil and District Nuh, Mewat), where's shows clearly that all the tools, vehicles and welding set etc where already cleared



Photographs of new site of M/s Dua Trading Company, Khewat No. 51 Khata No. 64, Mustkil No. 10 Kila No.10/2/2, Village and sub Tehsil - Indri District Nuh (Mewat).



Photographs of new site of M/s Dua Trading Company, Khewat No. 51 Khata No. 64, Mustkil No. 10 Kila No.10/2/2, Village and sub Tehsil - Indri District Nuh (Mewat).





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किरायानामा

मैं लियाकत अली पुत्र श्री अहमद खॉ पुत्र हसमल निवासी ग्राम कँवरसिका उप तहसील ईण्डरी जिला नूह का हूँ जो कि मैं आराजी जरई खेवट न0 51 खाता न0 64 मु0 न0 10 की0 न0 10/2/2 रकबा 2 कनाल 3 मरले वाका मोजा महावन उप तहसील ईण्डरी जिला नूह का मालिक काबिज हूँ मेरे हिस्से की उपरोक्त भूमि पर किसी प्रकार कोई भार नहीं है। मैंने उपरोक्त भूमि का इकरारनामा सौदा बय,रहननामा, पटटानामा, तबादलानामा वगैरा अन्य किसी अन्य किसी के साथ नहीं किया हुआ है। उपरोक्त भूमि किसी भी बैंक या वित्तीय संस्था के नाम कर्जे के बदले आड रहन नहीं है। उपरोक्त भूमि पर मेरा वैधानिक रूप से कब्जा चला आ रहा है, अन्य कोई हिस्सेदार नहीं है उपरोक्त भूमि को अब मैंने आज रोज स्वस्थ चित व स्थिर बुद्धि से मु0 20,000/-रुप्ये (बीस हजार रुप्ये) प्रति माह की दर से तिथि 01-02-2023 से 31-12-2023 तक के लिए यानि अर्सा 11 माह के लिए M/s Dua Trading Comp. Shop No 1 Near Agarwal Dhaba.Sohna-Alwar Road Raisika Sub.Tehsil Indri Distt. Nuh को बजरिये प्रो० श्रीमति शहनाज अली पत्नी श्री लियाकत अली निवासी कँवरसिका तहसील ईण्डरी जिला नूह को किराये पर दिया हुआ है किरायेदार फर्म उपरोक्त भूमि में इन्जनियरिंग वर्कशाप के तौर पर इस्तेमाल करेगी अन्य किसी प्रयोग में नहीं लेगी। किरायेदार फर्म उपरोक्त भूमि को किसी अन्य को सबलेट नहीं करेगी। किराये की राशि हर माह की 7 तारीख तक प्राप्त करती रहूँगा यदि किरायेदार फर्म समय पर किराये की अदायगी नहीं करती तो मुझ मालिक आराजी को अख्तयार होगा कि बकाया किराये की राशि वसूली हेतु कानूनी कार्यवाही अमल में

شہناز علی
For DUA TRADING CO

नं: 11586
15/12/23

व्याज
लिमका सादा रु. 31,250/- के अन्तर्गत
दस्तावेज नं. 112 अन्तर्गत लिमका सादा रु. 1,00,000/-
कुल रु. 3,12,500/- अन्तर्गत 21/12/23 को दस्तावेज

سید
For DUA TRADING CO

For DUA TRADING CO

15/12/23
جان محمد
स्टाम्प विक्रेता
रामील नं. (मेवात)

